

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 112(ND)/2012

IN THE MATTER OF:

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. Banaras House Pvt. Ltd.

.... Respondent

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioners :

For the Respondent No. 2(a) : Mr. Abhimanyu Bhandari, Advocate

For the Respondent 4(a)-4(f) : Mr. L.K. Bhushan, Mr. Anirudh Arunkumar,
Advocates

ORDER

Part heard.

List the matter on 6th November, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.10.2017
V.Sethi